

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE RAJEEV KUMAR DUBEY

ON THE 23rd OF JUNE, 2022

MISC. CRIMINAL CASE No. 50925 of 2021

Between:-

**MUSTAFA MEHBOOB S/O MOHD MEHBOOB ,
AGED ABOUT 25 YEARS, OCCUPATION: BARBER
NARGADA MOHALLA WARD NO. 19 DHANPURI
P.S. DHANPURI DISTT. SHAHDOL ,(M.P.)
(MADHYA PRADESH)**

.....APPLICANT

AND

**THE STATE OF MDHYA PRADESH THROUGH
THANA INCHARGE POLICE STATION
DDHANPURI DISTRICT SHAHDOL M.P.
(MADHYA PRADESH)**

.....RESPONDENT

.....
This application coming on for direction this day, the court passed the following:

ORDER

Perused the P.U.D. dated 30-5-2022 received from Special Judge (NDPS Act) Shahdol (M.P.).

After due consideration further six months time is granted to conclude the trial of S.T. No.52/2021 (State of M.P. vs. Mustafa Mehboob) from the date of receipt of copy of this order.

A copy of this order be sent to the concerned trial Court for necessary compliance.

Accordingly, PUD is disposed of.

(RAJEEV KUMAR DUBEY)
JUDGE

VS

